

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(23)

OA No. 1723/98
MA 1831/98

New Delhi this the 17th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Jaswant Singh
S/O Shri Chet Ram
R/O WZ-2270, Shakur Basti,
Raja Park, New Delhi.

2. Jai Prakash,
S/O Sh. Puran Masi
R/O WZ 2270, Shakur Basti,
Raja Park, New Delhi.

.. Applicants

(By Advocate Shri U.Srivastava)

Versus

1. Union of India through
the General Manager (NR),
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi.

3. The Path Way Inspector,
Northern Railway, Shakur Basti,
Delhi.

.. Respondents

(By Advocate Shri R.L.Dhawan)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

In this case, the applicants who have submitted that the respondents had engaged them as casual labourers before 1985, have filed this application praying for a direction to the respondents to consider their cases for re-engagement as casual labourers in preference to juniors and for regularisation in accordance with the rules.

2. The respondents in their reply have taken a

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preliminary objection that the application is barred by limitation and not maintainable under Section 21 of the Administrative Tribunals Act, 1985. After perusing the pleadings and hearing the learned counsel for the applicants, I find merit in the submissions made by the learned counsel for the respondents that this O.A. is not maintainable as per the recent judgement of the Full Bench in Mahabir Vs. UOI through General Manager(NR) and Ors (OA 706/1997 with connected cases) decided on 10.5.2000.

3. In the result, for the reasons given above, OA 1723/98 is dismissed. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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